

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 698/2000

New Delhi this the 28th Day of April 2000

Hon'ble Dr. A. Vedavalli, Member (J)

Kamlesh Kumari,
W/o Shri Vijay Kumar,
R/o BR 25 A Shalimar Bagh,
Delhi-110 052.

Applicant

(By Advocate: Shri G.P. Saxena)

Versus

1. Union of India
Through the Secretary
to the Govt. of India,
Ministry of Finance,
Central Secretariat,
North Block,
Delhi-110001.
 2. Authority for Industrial and
Financial Reconstruction,
Govt. of India, Ministry of Finance
10th Floor, Jeevan Prakash Building,
25 Kasturba Gandhi Marg,
New Delhi-110 001.
- Respondents

O R D E R (ORAL)

In this O.A the applicant who was a Daily Wager working with the Respondents was disengaged w.e.f.

8.1.2000 by an Order dated 7.1.2000 (Annexure A) and is seeking the following reliefs:

- i) to direct the respondents to re engage the applicant forthwith with all consequential benefits.
- ii) to direct the respondents to confer a temporary status on the applicant in terms of the Govt. of India Scheme circulated vide DOP&T OM No. 61016/2/90-Estt (C) dated 10.09.1993 from the date the applicant completes 106 days of service i.e. from August 1996 onwards.
- iii) to direct the Respondents to pay arrears of wages which fell due and which they have to comply with under the provision of Section 25-F of the I.D. Act with deemed continuity in Service.

3

-: 2 :-

- iv) to allow this application with cost; and
- v) to pass any other order or orders, direction or directions as deemed fit and proper in the facts and circumstances of the case.

It is submitted by the learned counsel for the applicant, Shri G.P. Saxena, when the DA came up for admission, representation regarding the grievances submitted by the applicant dated 14.1.2000 (Annexure B) which was received by the Respondents on the same day is still pending and has not been disposed of. In the circumstances, the D.A. is disposed of at the admission stage with a direction to the Respondents to examine the said representation on merits and in the light of the relevant rules and instructions and dispose of the same with a detailed and speaking order within a period of one month from the date of receipt of a copy of this Order and communicate the same to the applicant. In case the applicant is aggrieved by the said order passed by the Respondents, she is given the liberty to approach this Tribunal again, if so advised, in accordance with law. No costs.

Order Dasti.

A. Vedavalli

(Dr. A. Vedavalli)
M(J)

Mittal